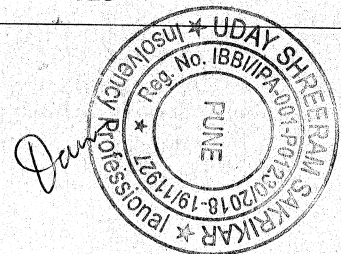


**[ FORM B ]****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India  
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ATHARVA  
METALS PRIVATE LIMITED

|     | PARTICULARS                                                                        | DETAILS                                                                                                                                                                   |
|-----|------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.  | Name of corporate debtor                                                           | Atharva Metals Private Limited                                                                                                                                            |
| 2.  | Date of incorporation of corporate debtor                                          | 01-11-2015                                                                                                                                                                |
| 3.  | Authority under which corporate debtor is incorporated / registered                | ROC- MUMBAI                                                                                                                                                               |
| 4.  | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U74900MH2015PTC269756                                                                                                                                                     |
| 5.  | Address of the registered office and principal office (if any) of corporate debtor | 102, A-wing, Bonzer Avenue CHS,<br>Katrap Road, Near Hatti Bungalow & Old<br>Petrol Pump, Badlapur East Thane<br>421503                                                   |
| 6.  | Date of closure of Insolvency Resolution Process                                   | 12.06.2023                                                                                                                                                                |
| 7.  | Liquidation commencement date of corporate debtor                                  | 12.06.2023( Order Copy Received on<br>22.06.2023)                                                                                                                         |
| 8.  | Name and registration number of the insolvency professional acting as liquidator   | Uday Shreeram Sakrikar<br>IBBI/IPA-001/IP-P01230/2018-19/11927                                                                                                            |
| 9.  | Address and e-mail of the liquidator, as registered with the Board                 | 303, Rahul Vihar A, Lane Nos 8,<br>Dahanukar Colony, Kothrud Pune,<br>Maharashtra 411038<br>ipudaysakrikar@gmail.com                                                      |
| 10. | Address and e-mail to be used for correspondence with the liquidator               | 303, Rahul Vihar A, Lane Nos 8,<br>Dahanukar Colony, Kothrud Pune,<br>Maharashtra 411038<br>ipudaysakrikar@gmail.com<br>atharvaliquidator@gmail.com( Process<br>Specific) |
| 11. | Last date for submission of claims                                                 | 22.07.2023                                                                                                                                                                |



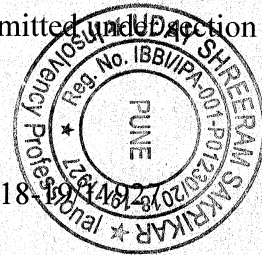
Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Atharva Metals Private on 12.06.2023( order copy received on 22.06.2023) The stakeholders of Atharva Metals Private Limited are hereby called upon to submit their claims with proof on or before 22.07.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38

Name and signature of liquidator : Uday Shreeram Sakrikar  
IBBI/IPA-001/IP-P01230/2018-19  
AFA Valid till 27.10.2023



Place: Pune

Date : 24.06.2023



शनिवार, दि. २४ जून २०२३

# रोज वाचा दै. ‘मुंबई लक्षदीप’

|                                                                                                                                                                                                                                                                                                                   |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>श्री ग्लोबल ट्रेडफिन लिमिटेड</b> <p><b>सीआयएन</b><span> </span>: एल२७००एमएच९१८६पीएलसी२१२८२२</p> <p><b>नोंदीपकृत कार्यालय</b>: १२, २वा मजला, मधु हस्टेट, पार्श्वग कुंभार मार्ग, लोअर पळ, मुंबई - ४०००१३. <b>दूरध्वनी</b>: ०२२-६२१८११११, <b>वेबसाईट</b>: www.sgtil.in; <b>ईमेल आवडी</b>: sgtil2008@gmail.com</p> |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**३७व्या वार्षिक सर्वसाधारण सभेची सूचना आणि ई-नोटिंग माहितीची सूचना**

येथे सूचना देण्यात येत आहे की,

श्री ग्लोबल ट्रेडफिन लिमिटेड (**केंपनी**) ची ३७वी वार्षिक सर्वसाधारण सभा (एजीएम) मंगळवार, १८ जुलै, २०२३ रोजी स.११:०० वा. भायरे, ब्रिडिओ कॉन्फरन्सिंग (व्हीसी) / अन्य दूरधर्माध्य माध्यम (ओएलसीएम) द्वारे म्हणजे एजीएम बोलावण्याच्या सूचनेत नमूद वेळापत्रामध्ये व्यवसायावर विचारविमर्श करण्यासाठी आयोजित केली जाईल. दि.०८ एप्रिल २०२० रोजीच्या सामान्य परिषद क्रमांक १४/२०२० सहायिका कंपनी कायदा २०१३ (अभिप्रेतम्) च्या सर्व लागू तरतुदींनुसार पालन करून, सर्वसाधारण परिषद क्रमांक १७/२०२० दिनांक १३ एप्रिल २०२०, सर्वसाधारण परिषद क्रमांक २०/२०२० दिनांक ०५ मे २०२०, १४ डिसेंबर २०२१ रोजी सर्वसाधारण परिषद क्र. २१/२०२१ आणि सामान्य परिषद क्रमांक २/२०२२ दिनांक ०५ मे २०२२ आणि सरकार मंत्रालयाचे जारी केलेली इतर लागू परिषदेक (एसीसी) आणि परिषद क्रमांक सेबी/एचओ/सीएफडी/सीएमडी२/सीआयआर/पी१/२०२०/७२ दिनांक १२ मे २०२० आणि परिषद क्रमांक सेबी/एचओ/सीएफडी/सीएमडी२/सीआयआर/पी१/२०२०/६२ दिनांक १३ मे, २०२२ रोजी जारी सिव्क्यूरीटीज अँड एक्स्चेंज बोर्ड ऑफ इंडिया (सेबी) (कॉन्फ्लिक्ट्स संबंधित परिषद म्हणून संदर्भित) आणि सेबी (लिस्टिंग ऑब्लिगेशन्स आणि डिस्क्लोअर रिकायममेंट) रेग्युलेशन, २०१५ (सेबी एलओडीआर), कंपनीची एजीएम, कंपनीच्या सदस्यांच्या प्रत्यक्ष उपस्थितीशिवाय, व्हीसी/ओएलसीएम सुविधेद्वारे आयोजित केली जात आहे.

सुविधापरि परिषदांकोचे पालन करताना, वार्षिक अहवालासह एजीएमची सूचना वित्तीय वर्ष २०२२-२०२३ फक्त इलेक्ट्रॉनिक पध्दतीद्वारे कंपनीच्या सर्व सदस्यांना पाठवणे येईल आणि येथील पत्रे डिजिटिडी सहभागीदारांकडे नोंदीपकृत नाहीत. उपरोक्त सदस्यांक कंपनीच्या [www.sgtil.in](http://www.sgtil.in) वर, स्टॉक एक्सचेंजच्या वेबसाईटवर, म्हणजे, बीएसई लिमिटेड [www.bseindia.com](http://www.bseindia.com) वर आणि सीडीएसएलच्या [www.evotingindia.com](http://www.evotingindia.com) वर देखील उपलब्ध आहेत.

नेमोवेळी सुधारित कंपनी (व्यवसायाच्या आणि प्रशासन) नियम २०१४ च्या नियम २० आणि सेबी एलओडीआर च्या नियम २४ सहायिका कायद्याच्या कलम १०८ चे पालन करून, वास्तविक आणि एजीएमची सूचना पाठवल्यानंतर सप्तसप्त झाले आणि निश्चित तारीखनुसार भागधारणा नसतील, म्हणजेच **मंगळवार, ११ जुलै, २०२३ रोजी** तलाह [helpdesk.evoting.cdslindia.com](http://helpdesk.evoting.cdslindia.com) वर लिखित पाठवून लॉगिन आरडी आणि पासवर्ड मिळवू शकतात तसेच, जर व्यक्ती आधीच सीडीएसएलमधून नोंदीपकृत असेल तर ई-नोटिंग रित्त विद्यमान वुअर आवडी आणि पासवर्ड त्यांचा मत देण्यासाठी वापरला जाऊ शकतो.

- एजीएमच्या सूचनेपेथे नमुद केलेल्या इतरांवराना विचार विमर्श केळल इलेक्ट्रॉनिक पध्दतीने मतदानाद्वारे केला जाईल;
- एजीएममध्ये रिमोट ई-नोटिंगद्वारे किंवा ई-नोटिंग प्रणालीद्वारे मतदान करण्याची पात्रता निश्चित करण्यासाठी निश्चित तारीख **मंगळवार, ११ जुलै, २०२३** असेल;
- रिमोट ई-नोटिंग युक्तवार, १४ जुलै, २०२३ रोजी स.०९:०० वा. भायरे सुरू होईल;
- रिमोट ई-नोटिंग सोमवार, १७ जुलै २०२३ रोजी सार. ५:०० वा. भायरे संपेल;
- ज्या सदस्यांनी वास्तविक स्वरूपात भागधारणा घेतली असल्यास किंवा त्यांनी त्यांची ई-मेल आवडी नोंदीपकृत केली नाही आणि ज्या व्यक्तीने कंपनीचे शेअर्स विकत घेतले आणि एजीएमची सूचना पाठवल्यानंतर सप्तसप्त झाले आणि निश्चित तारीखनुसार भागधारणा नसतील, म्हणजेच **मंगळवार, ११ जुलै, २०२३ रोजी** तलाह [helpdesk.evoting.cdslindia.com](http://helpdesk.evoting.cdslindia.com) वर लिखित पाठवून लॉगिन आरडी आणि पासवर्ड मिळवू शकतात तसेच, जर व्यक्ती आधीच सीडीएसएलमधून नोंदीपकृत असेल तर ई-नोटिंग रित्त विद्यमान वुअर आवडी आणि पासवर्ड त्यांचा मत देण्यासाठी वापरला जाऊ शकतो.
- सप्तसप्तदींनी हे लक्षात घ्यावे की:
  - रिमोट ई-नोटिंग सीडीएसएल द्वारे सोमवार, १७ जुलै, २०२३ रोजी सार.०५:०० वा.भायरे नंतर अख्यम केले जाईल आणि सप्तसप्तदीने ट्रावावर मत दिल्यानंतर, सप्तसप्त नंतर त्याच बदल करू शकणार नाही;
  - ज्या सदस्यांनी एजीएमची रिमोट ई-नोटिंगद्वारे आपले मत दिले आहे ते व्हीसी/ओएलसीएम सुविधेद्वारे एजीएममध्ये सहभाग घेऊ शकतात परंतु त्यांना अशा ट्रावांवर पुन्हा मतदान करण्याचा अधिकार अरुणार नाही;
  - एजीएम दरम्यान ई-नोटिंगची सुविधा देखील उपलब्ध करून दिली जाईल आणि जे सदस्य व्हीसी/ओएलसीएम सुविधेद्वारे एजीएममध्ये उपस्थित असतील, ज्यांनी रिमोट ई-नोटिंगद्वारे ट्रावावर आपले मत दिले नाही आणि अरुन्या त्यांना असे केलेपणे प्रतिक्रियाित केले जाणार नाही, एजीएममध्ये ई-नोटिंग प्रणालीद्वारे पात्र मतदान केले जाईल;
  - ज्या व्यक्तीचे नाव सप्तसप्तदींच्या ब्रिट्टरमध्ये किंवा डिजिटिडीरिबद्धे उलेलेल्या लाभाघी मालकांचे नोंदीपमध्ये ठरू अर्क तारखेला नोंदलेले असेल त्यावर एजीएममध्ये रिमोट ई-नोटिंग किंवा ई-नोटिंगची सुविधा मिळण्याचा हक्क असेल; आणि
  - मंगळवार, ११ जुलै, २०२३ रोजी वा उद्देशासाठी ठरू अर्क तारीख असल्याने सदस्यांचे मतदानचे अधिकार कंपनीच्या भरणे केलेल्या डीव्हीड्या भाग बांडवताना त्यांच्याकडे असलेल्या इलेक्ट्री शेअर्सच्या प्रमाणान्त असतील.
- सप्तसप्तदींच्या मत देण्याच्या प्रक्रियेचा/पध्दतीचा तपशील एजीएम सूचनेमध्ये समाविष्ट केला आहे.
- काही शर्का असल्यास, तुम्ही [www.evotingindia.com](http://www.evotingindia.com) च्या प्रदत्त विभागात उपलब्ध यांवर विचारले जाणारे प्रश्न (एफएक्यू) आणि ई-नोटिंग वापरकर्ते पुरविका पात्र शकता किंवा तुम्ही [helpdesk.evoting.cdslindia.com](http://helpdesk.evoting.cdslindia.com) वर ईमेल लिख शकता किंवा टोल फ्री क्रमांक १८००२२५१३३ येथे संपर्क साधू शकता किंवा कंपनी सचिवांना [sgtil2008@gmail.com](mailto:sgtil2008@gmail.com) या ईमेल आरडीवर लिहा.
- वास्तविक स्वरूपात भागधारणा अरुन्याच्या सदस्यांना विनंती केली जाते की त्यांनी त्यांचा ईमेल आरडी कंपनीकडे नोंदीप/अपडेट करावा आणि कंपनीच्या निवेनांक आणि हस्तांतर प्रतिक्रिया (आउटग) सोबत विलिप्त फॉर्म आवयसआर-१ मध्ये लाभांश मिळवण्यासाठी तुमचे बँक खाते आदेश देखील अपडेट करातल. अर्थात विभागेअर सर्व्हिसेस प्रायव्हेट लिमिटेड, कंपनीने सेबी परिषद क्रमांक सेबी/एचओ/एसआयआरएफडी-पीओ१/१/सीआयआर/२०२३/३७ दिनांक १६ मार्च २०२३ अंतर्गत आवश्यक तपशील सार कायद्यासाठी पत्र पाठवली आहेत. अपडेटसाठीचे नियम कंपनीच्या [www.sgtil.in](http://www.sgtil.in) या वेबसाईटवर देखील उपलब्ध आहेत ज्यांनी डिव्डीड स्वरूपात भागधारणा घेतल्यास ते त्यांच्या संबंधित डिजिटिडीरि सहभागीदारांची संपर्क साधून त्यांचा ईमेल आरडी/अपडेट बँक खाते आदेश नोंदीवू शकतात.
- इलेक्ट्रॉनिक माध्यमातून मतदान करणाऱ्या सुविधेची संबंधित कोणत्याही तक्रारी असल्यास कृपया श्री. राकेश दळवी, वरिष्ठ व्यवस्थापक, सेंट्रल डिजिटिडीरि सर्व्हिसेस (इंडिया) लिमिटेड (सीडीएसएल), ए.मि.२, २वा मजला, मीरबाथ प्लेअरसेस, परमलान्त मिल रुग्णालय, एच.एम जोशी मार्ग, लोअर पॅरेल (पूर्व), मुंबई-४०००१३ याचोशीची संपर्क साधा किंवा [helpdesk.evoting.cdslindia.com](mailto:helpdesk.evoting.cdslindia.com) वर ईमेल आरडी पाठवा किंवा टोल फ्री क्रमांक १८००२२५१३३ वर काल करी काळ कंपनी सचिवांना ईमेल आवडी [sgtil2008@gmail.com](mailto:sgtil2008@gmail.com) वर लिखू शकता.

- कंपनी कायदा, २०१३ च्या कलम ११ च्या अधुन्याने सहायिका कंपनी (व्यवसायाच्या आणि प्रशासन) नियम, २०१५ आणि सेबी (लिस्टिंग ऑब्लिगेशन्स आणि डिस्क्लोअर रिकायममेंट) नियम, २०१५ च्या लागू तरतुदी वर आणि कंपनीचा भाग हस्तांतरण पुस्तक बुधवार, १४ जुलै २०२३ ते मंगळवार, १८ जुलै २०२३ (दोन्ही दिवस माध्यमात) एजीएमच्या उद्देशाने बंद राहतील.

एजीएमचे मतदान परिणाम तपसालसात अहवालासह वैधानिक कालमयदीनसार पोषित केले जातील आणि कंपनीच्या वेबसाईटवर देखील पोस्ट केले जातील, म्हणजेच, [www.sgtil.in](http://www.sgtil.in), स्टॉक एक्सचेंज वर आणि [www.bseindia.com](http://www.bseindia.com)

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| <b>श्री ग्लोबल ट्रेडफिन लिमिटेड</b>       |
| <b>सीआयएन</b>                             |
| <b>दुसरी रचना</b>                         |
| <b>कंपनी सचिव</b>                         |
| <b>टिकाण<span> </span>: मुंबई</b>         |
| <b>दिनांक<span> </span>: २३ जून, २०२३</b> |

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| <b>जे. कुमार इन्फ्राप्रोजेक्टस् लिमिटेड</b> <p><b>सीआयएन</b><span> </span>: एल२७२१एमएच९१९१पीएलसी२२२८६६</p> <p><b>नोंदीपकृत कार्यालय</b>: जे. कुमार हाऊस, ४४/८८, ४४/८८, ४४/८८, सुभाष रोड, विलेपार (पूर्व), मुंबई-४०००५७, महाराष्ट्र, भारत. दूर.:+९१-२२-६७७३४५५५, फॅक्स: +९१-२२-२६७७३०१४, <b>वेबसाईट</b>: <a href="http://www.jkumar.com">www.jkumar.com</a>, ई-मेल: <a href="mailto:info@jkumar.com">info@jkumar.com</a>, <a href="mailto:investor.gtoevances@jkumar.com">investor.gtoevances@jkumar.com</a></p> |
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| <b>सूचना</b>                                                                                                                                                           |
| <b>कंपनीचे देण्यात न आलेले/देयान न केलेले तपसार्श व सप्तमाध्याचे गुंतवणुकदार शिक्षण व संरक्षण निधी प्राधिकरणाच्या (प्राधिकरण) डिव्डीड खात्याचा अनिवार्य हस्तांतरण.</b> |
| <b>विषय:</b> (१) उदीत दावा न केलेले/देण्यात न आलेले लाभांशवर दावा करण्याचे समरण.                                                                                       |

(२) गुंतवणुकदार शिक्षण व संरक्षण निधी प्राधिकरणाच्या (प्राधिकरण) डिव्डीड खात्यात कंपनीच्या सप्तमाध्याचे हस्तांतरण.

सहकार मंजळवर, भारत शासनद्वारे सुचित गुंतवणुकदार शिक्षण व संरक्षण निधी प्राधिकरण (लेखा, जलपरिषदाण, हस्तांतरण व पतताण) अधिनियम, २०१६ (नियम) अन्वयेत कंपनी कायदा २०१३ च्या लागू तरतुदींनुसार येथे सूचना देण्यात येत आहे:

कारणाध्या कलम १२४(५) व (६) युग्म सहायिका निम्यांसह तसेच त्यातील सुधारणा व फेरबदलासह वित्तीय वर्ष २०१९-२६ दरम्यान घोषित सर्व लाभांश आणि मागील ७ वर्षांच्या कालावधीकरिता देण्यात न आलेले किंवा दावा न केलेले लाभांश कंपनीकडून गुंतवणुकदार शिक्षण व संरक्षण निधी प्राधिकरणाकडे हस्तांतरीत करणे आवश्यक आहे.

निमयांमन नदत तरतुदींनुसार ज्या संबंधित भागधारकांचे योग्य कारवाईकरिता निमयाअंतर्गत आरव्हीपीएफ प्राधिकरणाच्या खात्यात शेअर्स हस्तांतरीत करणयात येणार आत त्या खर्चांना ई-मेलने ११ जून, २०२३ व वैयक्तिक सूचना मार्फत कंपनीने २१ जून, २०२३ रोजी कळविले आहे आणि कंपनीने अशा भागधारकांचे जे ज्यांचे शेअर्स आरव्हीपीएफ खात्यात हस्तांतरीत केले जाणार आहे त्यांचे संपूर्ण तपशील अर्थात त्यांचा फोलिओ क्र., डिव्डीड खाते तपशील [www.jkumar.com](http://www.jkumar.com) वेबसाईटवर अपलोड केले आहे. संबंधित भागधारकांना विनंती आहे की, त्यांनी दावा न झालेले लाभांश व आरव्हीपीएफ प्राधिकरणाच्या खात्यात हस्तांतरीत होण्यास पात्र शेअर्सचे तपशील पडवऊन घ्यावे.

सर्वाे परिषद क्र.३ नोव्हेंबर, २०२१ व १४ डिसेंबर, २०२१ सुप्त वास्तविक स्वरूपात भागधारणा असणाऱ्या भागधारकांना विनंती आहे की, त्यांनी पुरवणी भरणे केलेले मुदत क्र.आयएसआय-१, नमुना क्र.आयएसआय-२, नमुना क्र.एमएच-१३ पाठवावेत. तसेच अन्य दस्तावेज जसे मूळ रद्द केलेला धनारो, ज्यामध्ये त्यांचे खातेधारीक म्हणून नाव, वित्तीयत तपडावे, जर विद्युत स्वरूपात भागधारणा असल्यास क्लॉउड मास्टर यादीची प्रत तसेच वित्तीयत पाठवावे. उपरोक्त सेबी परिषदांनुसार क्लॉउसी पुर्तता फोलिओ व नामांकन तपशील असलेले वास्तविक स्वरूपातील सर्वाे धारक भागधारकांच्या बँक खात्यात धरकनाही लाभांश रकम देण जाण केली जाईल. कृपया नोंद असेली की, बँक तपशील तुमच्या खात्या समीर नोंद नसल्यास जे आउटग/डेव्डीडर सहभागीदारांकडे असेल त्यात धरकनाही लाभांशाची रक्कम प्रक्रिया केली जाणार नाही.

जर संबंधीत भागधारकांकडून कालावधीला **मंगळवार, २३ सप्टेंबर, २०२३** पर्यंत कोणताही पत्रव्यवहार प्राप्त न झाल्यास निमयांच्या आवश्यकतेनुसार, नियमत दिलेल्या कालावधीनुसार कॉर्पोरेट बहादर नमुनाप्रमाणे आरव्हीपीएफ प्राधिकरणाकडे सरर शेअर्स हस्तांतरीत करण्याची प्रक्रिया कंपनी पुर्ण करेल. भागधारकांनी कृपया नोंद घ्यावी की, ज्यांचे अशा शेअर्स वरिल सर्व प्राप्त लाभांशह आरव्हीपीएफमध्ये हस्तांतरीत होणारे दावा न केलेले लाभांश व असेच या डोनेशिकरिता, काही असल्यास, ते निमयाद्वारे विलिप्त प्रक्रियेनंतर आवश्यक दस्तावेजांसह अंमलबजाव अर्ज (ई-फॉर्म आरव्हीपीएफ-५) द्वारे अर्ज करून आरव्हीपीएफ प्राधिकरणाकडून त्यांना पुन्हा प्राप्त केले जाईल. संपूर्ण नियमावली आरव्हीपीएफ प्राधिकरणाच्या [www.iepf.gov.in](http://www.iepf.gov.in) वेबसाईटवर उपलब्ध आहे.

डिव्डीट स्वरूपात ज्या संबंधित भागधारकांचे खाते आहे अशा डिजिटिडीरिबद्धे आवश्यक सहकारी अधिकारद्वारे कळविले जाईल. भागधारकांनी कृपया नोंद घ्यावी की, सरर निमयाअंतर्गत विलिप्तमाणे आरव्हीपीएफ प्राधिकरणाकडे शेअर्स हस्तांतरण उद्देशाकरिता कंपनीद्वारे द्यायत भागधारणप्रत्य संदर्भात त्यांच्या वेबसाईटवर कंपनीने अपलोड केलेले तपशील हे योग्य व योग्यचित्त असेल.

भागधारकांना या प्रकलान व निमयांमनास काही माहिती/व्हीडीओ हवी असल्यास त्यांनी कृपया संपर्क कंपनी निबंधक व भाग हस्तांतरण प्रतिक्रिया अर्थात विभागेअर सर्व्हिसेस प्रायव्हेट लिमिटेड यांना खाली नमुद तपशिलांनुसार संपर्क करावा.

**विभागेअर सर्व्हिसेस प्रायव्हेट लिमिटेड**  
कालांश क्र.एमए-२१, ६वा मजला, पित्राकल बिझनेस पार्क, अहुरा सेक्टरच्या पुढे, महाकाली गुंण रोड, अंभेरी (पूर्व), मुंबई-४०००१३

**ई-मेल:**[investor@bigshareonline.com](mailto:investor@bigshareonline.com)  
**दूर.**:०२२-६२१६८२०००, **फॅक्स** :०२२-६२१६८२९९९

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| <b>जे. कुमार इन्फ्राप्रोजेक्टस् लिमिटेड</b> करिता |
| <b>सही/-</b>                                      |
| <b>पुर्णिमा</b>                                   |
| <b>कंपनी सचिव</b>                                 |

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| <b>टिकाण<span> </span>: मुंबई</b>         |
| <b>दिनांक<span> </span>: २३ जून, २०२३</b> |

# रत्नागिरी जिल्ह्यात १००० तात्पुरते शिक्षक नेमण्याचा निर्णय – उदय सामंत

रत्नागिरी, दि.२३ ६२७ शिक्षकांची इतर जिल्ह्यात अशा : रत्नागिरी जिल्ह्यात आंतरजिल्हा बदली तात्पुरत्या शिक्षकांना शिश्कांंना जागा झाली आहे. आधीच शिश्कांंच्या जागा मोठ्या प्रमाणात रिक्त शिश्कांंच्या जागा आहेत. न्यायालयीन रिक्त होत्या. त्यात या खटल्यामुळे भरती जिल्हा बदलीमुळे रिक्त थांबली आहे. मात्र जागांची संख्या मोठ्या मुलांचे शिक्षण थांबू नये, यासाठी सुमारे १००० तात्पुरते शिक्षक नेमण्यात येतील. हा भरतीही ग्राम भरती थांबणं असली पातळीवरच केेली तरी शिक्षण थांबता जाईल, अशी माहिती नये, यासाठी ७०० पालकमंत्री उदय सामंत यांनी दिल्ली. शिक्षक नेमण्याचा जिल्हातील निर्णय घेतला आहे.

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| <b>PUBLIC NOTICE</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| <p>Notice is hereby given to the public at large that my client Mr. Chhunil Kesaji Choudhary intent to purchase the residential premise more particularly described in the schedule here under written from (1) <b>Mr. Sebastian Joseph D'souza (self) 50% share, (2) Mr. Sebastian Joseph D'souza</b> as husband legal heir having 25% share, (2) <b>Mr. Shaun Sebastian D'souza</b> as a Son legal heir having 25% share being the only One legal heir of <b>Mrs. Sunita Sebastian D'souza</b> during her life time as per the law by which she was being governed at the time of her death.</p> <p><b>Mrs. Sunita Sebastian D'souza</b> And <b>Mr. Sebastian Joseph D'souza</b> had entered in to Agreement for Sale dated <b>1st March 2018</b> Registered with sub registrar of assurances at Bandra under serial No. <b>BDR4-2050-2018</b> for purchase of the Said residential apartment more particularly described in the schedule hereunder written with <b>SHIVALIK VENTURES Pvt.Ltd. And Gajraj Developers</b>. They died intestate on <b>27-06-2021</b> at Mumbai.</p> <p>All persons claiming an interest in the said property or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise howsoever are hereby required to make the same known to the undersigned at his office at Mumbai within <b>10 days</b> from the date hereof, failing which the said sale will be completed, without any reference to such claim and the same, if any, shall be considered as waived.</p> <p><b>THE SCHEDULE ABOVE REFERRED TO: (DESCRIPTION OF THE RESIDENTIAL APARTMENT)</b></p> <p>ALL That residential premises bearing No. 806, admeasuring <b>291 sq.ft.</b> of carpet area on <b>8th</b> Floor in a Wing of building to be known as <b>Prabhat Darshan</b> Being constructed on property bearing CTS Nos. <b>255, 255/1 to 255/36, CTS No. 256, 256/1 to 24 and CTS No. 257 and 257/1 to 7</b> of the Village Bandra-East, Taluka Andheri, Mumbai Sub-urban District and and situated at Jawahar Nagar, Opp. Railway Bridge, Khar-East, Mumbai-400055.</p> <p><b>Sd/-</b><br/> <b>MUSTAKIM V. AHMED (ADVOCATE)</b><br/> Shop No. 2, Nagarwala Colony, Poddar Road, Malad East, Mumbai 400097</p> |

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|---------------------------------------|
| <b>Place<span> </span>: Mumbai</b>    |
| <b>Date<span> </span>: 24/06/2023</b> |

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| <b>जाहीर सूचना</b>    |
| <b>श्री सुज अय्यर</b> |

येथे सूचना देण्यात येत आहे की, **(१) श्रीमती गिता जगदीश ठक्कर** आणि **(२) श्री. केवल जगदीश ठक्कर** हे **श्री. जगदीश ठुंगुराजी ठक्कर** यांचे वाससदार व कायदेशीर प्रतिनिधी असून एकत्रित निवासी स्थान ७९-ए, १ला मजला, इंद्रायणी, शहिद हेतु कलानी मार्ग, मालवी विवेकनंद हयस्कूलजवळ, सिंधी सोसायटी, चेंबूर, मुंबई-४०००७९ (संयुक्तपणे) त्यांची, जमीन प्लॉट क्र.७९/ए, क्षेत्रफळ ३३०.५० चौ.याईड किंवा सरासरी, २७६.३३ चौ.मी., सीटीएस क्र.२०७ वा भाग, सिंधी सोसायटी, चेंबूर, मुंबई (सदर जमीन) तसेच वास्तवरील संरचनांचे माझे अशिलानात विकास अधिकार प्राप्त करण्याची इच्छा असून त्यांनी अधिकाराची चौकशी करण्याचे माळ निदेश दिले आहेत.

**श्रीमती गिता जगदीश ठक्कर** या सिंधी एमीग्रन्टस् को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड, चेंबूर, मुंबई-४०००७९ (सोसायटी) या सोसायटीच्या नोंदीपकृत सदस्या आहेत आणि सदर जमीन वाटपा संदर्भात सोसायटीच्या भांडवलातील भागधारणप्रत्य २१० अंतर्गत धारण अनुक्रमांक २०१२ ते २१०० (दोन्हीसह) धाकट १.५०/- (रुपये पन्नास प्रत्येकी) चे १० (दहा) सर्वसाधारण शेअर्सच्या धारक आहे.

मालकांनी आमच्या अशिलांकडे असे प्रस्तुत केले आहे की:

१) सदर इंद्रायणी हाऊस म्हणून ज्ञात इमारतीमध्ये तळ व एक वरील मजला (इमारत) आणि १८० चौ.फु. क्षेत्रफळाचे गॅरज आहे.

२) सुमारे २५० चौ.फु. क्षेत्रफळ असलेले मोकळ्या टेरेससह इमारतीच्या पहिल्या मजल्यावरील सुमारे ५५० चौ.फु. क्षेत्रफळाचे निवासी फ्लॅटचे मालक आहेत. इमारतीचा काही भाग व गॅरज तृतीय पक्षकारांच्या विहिवाटीमध्ये आहे.

सदर जमीन, सदर शेअर्स, इमारत व गॅरज यापुढे संयुक्तपणे सदर मालमत्ता म्हणून संदर्भात. जर कोणा व्यक्तीस सदर मालमत्ता/सदर शेअर्स किंवा भागावर विक्री, अदलाबदल, करानामा, कंझाट, तारण, अधिभार, बक्षीस, न्यास, वासनाहक्क, ताबा, भाडेपट्टा, वहिवाट, मालकी हक्क, वारसा हक्क, परिषदा, कायदेशीर हक्क, निवास अधिकार, वहिवाट अधिकार, मृत्युपत्र किंवा अन्य इतर प्रकारे भाडेपट्टाधारकांचे धारणाधिकारबाबत कोणताही दावा असल्यास त्यांनी ते लेखी स्वरूपात त्यांच्या दावाबाबत कागदोपरी पुराव्यांच्या सत्य प्रतीसह खालील स्वाक्षरीकर्यांना त्यांचे कार्यालय युनिट क्र.१०४, १ला मजला, विकास प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लिमिटेड, ११वी फ्लॅक स्ट्रीट, फोर्ट, मुंबई-४००००१ येथे सदर सूचना प्रकाशन तारखेपासून **१४ (चौदा)** दिवसांसाठी आत कळवावे. अन्यथा असे दावा आणि/किंवा आक्षेप त्याच किंवा स्वयंजित केले आहेत असे समजले जाईल.

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| <b>वर संदर्भात अनुसुची (सदर मालमत्तेचे वर्णन)</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | <b>श्री. सुज अय्यर</b>                         |
| जमीन प्लॉट क्र.७९/ए, क्षेत्रफळ ३३०.५० चौ.याईड किंवा सरासरी तसम २७६.३३ चौ.मी., सीटीएस क्र.२०७ वा भाग, सिंधी सोसायटी, चेंबूर, मुंबई तसेच इंद्रायणी हाऊस म्हणून ज्ञात इमारतीचा तळ व वरील एक मजला आणि गॅरज क्षेत्रफळ १८० चौ.फु. तसेच सिंधी एमीग्रन्टस् को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड, महाराष्ट्र सहकारी संस्था कायदा १९६० च्या अंतर्गत नोंद सोसायटी, नोंदीप की-४२९, नोंद कार्याल-सिंधी सोसायटी, चेंबूर, मुंबई-४०००७९ र्त सोसायटीच्या भांडवलातील भागधारणप्रत्य क्र.२१० (सदस्य नोंद क्र.२१०) अंतर्गत धारण अनुक्रमांक २०१२ ते २१०० (दोन्ही समाविष्ट) धाकट १.५०/- (रुपये पन्नास प्रत्येकी) चे १० (दहा) सदस्यांवरण शेअर्स. | <b>श्री. सुज अय्यर</b>                         |
| दिनांक: २४ जून, २०२३                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>भागीदार, मे. गणेश अँड कंपनी, अँडव्होकेट</b> |
| टिकाण: मुंबई                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                                |

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| <b>जाहीर सूचना</b>    |
| <b>श्री सुज अय्यर</b> |

येथे सूचना देण्यात येत आहे की, **आयकॉन (इम्पेक्स) एजन्सीज प्रायव्हेट लिमिटेड**, सीआयएन: युए९१००एमएच९१९३पीटीसी७५६५४ असलेले कंपनी कायदा १९५६ च्या तरतुदी अंतर्गत स्थापन कंपनी आणि यांचे नोंदीपकृत कार्यालय: प्लॉट क्र.६९, कलेक्टर्स कॉलनी, चेंबूर, मुंबई-४०००७४ (**केंपनी**) यांचे जमीन क्षेत्रफळ ५१९.०५ चौ.मी. किंवा सरासरी, प्लॉट क्र.६९, सीटीएस क्र.३८०, गाव वाढवली, कलेक्टर्स कॉलनी, चेंबूर, मुंबई (सदर जमीन), **आयकॉन हाऊस** म्हणून ज्ञात इमारत आणि गॅरज या जोपाच्या अधिकाराची चौकशी करण्याचे आमहला निदेश आहेत. सदर जमीन, उपरोक्त इमारत व गॅरज हे यापुढे संयुक्तपणे सदर मालमत्ता म्हणून संदर्भात.

जर कोणा व्यक्तीस सदर मालमत्ता किंवा भागाबाबत कंपनीच्या विरोधात विक्री, अदलाबदल, करानामा, कंझाट, तारण, अधिभार, बक्षीस, न्यास, वासनाहक्क, ताबा, भाडेपट्टा, वहिवाट, मालकी हक्क, वारसा हक्क, परिषदा, कायदेशीर हक्क, निवास अधिकार, वहिवाट अधिकार, मृत्युपत्र, बोजा, प्रकृषआय वारश किंवा अन्य प्रकारे कोणताही दावा असल्यास त्यांनी ते लेखी स्वरूपात त्यांच्या दावाबाबत कागदोपरी पुराव्यांच्या सत्य प्रतीसह खालील स्वाक्षरीकर्यांना त्यांचे कार्यालय युनिट क्र.१०४, १ला मजला, विकास प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लिमिटेड, ११वी बँक स्ट्रीट, फोर्ट, मुंबई-४००००१ येथे सदर सूचना प्रकाशन तारखेपासून **१४ (चौदा)** दिवसांच्या आत कळवावे. अन्यथा असे दावा आणि/किंवा आक्षेप त्याच किंवा स्वयंजित केले आहेत असे समजले जाईल.

**वर संदर्भात अनुसुची**  
**(सदर जमिनीचे वर्णन)**

जमीन क्षेत्रफळ ५१९.०५ चौ.मी. किंवा सरासरी, प्लॉट क्र.६९, सीटीएस क्र.३८०, संवंधित जुने सर्व्हे क्र.६७, ६८, ६९, ७१, ७३, ७७ए, ७७बी, ७७डी, ७८, गाव वाढवली, कलेक्टर्स कॉलनी, चेंबूर, नोंदीप जिल्हा व उप-जिल्हा मुंबई उपनगर, एससीजीएद्वारे करपास मालमत्ता कर, एमडब्ल्यु ७४ ११६९ ०० २ व एमडब्ल्यु ७४ ११६२ ०० १ अंतर्गत असलेल्या जमिनीचे सर्व भाग व खंड आणि चतुसिमा पुढीलप्रमाणे:

पुर्वेस वा त्या दिशेने: कलेक्टर्स कॉलनीचा प्लॉट क्र.६४;  
पश्चिमेस वा त्या दिशेने: ३० फीट रस्ता;  
उत्तरेस वा त्या दिशेने: ३० फीट रस्ता;  
दक्षिणेस वा त्या दिशेने: कलेक्टर्स कॉलनीचा प्लॉट क्र.६८.

तसेच **आयकॉन हाऊस** म्हणून ज्ञात इमारत ज्यामध्ये तळ व वरील दोन मजले समाविष्ट, प्रत्येकी मजल्यावर दोन फ्लॅट्स एकूण व्हिल्टअप क्षेत्रफळ ४८० चौ.मी. (तसम ५१७ए चौ.फु. किंवा सरासरी) आणि गॅरज क्षेत्रफळ सुमारे १८० चौ.फु. व्हिल्टअप क्षेत्र (१.६७३ चौ.मी. व्हिल्टअप क्षेत्र).

**श्री. सुज अय्यर (भागीदार)**  
**मे. गणेश अँड कं., वकील**

**दिनांक: २४.०६.२०२३**



# Delimitation will protect people’s interest: Himanta

**SUKRITA BARUAH**  
Guwahati, June 23

**ASSAM CHIEF MINISTER** Himanta Biswa Sarma Friday said that, if implemented, the draft delimitation proposal recently released by the Election Commission of India would achieve what the 1985 Assam Accord and the National Register of Citizens could not, and help “protect the interests of the people of Assam”.

Sarma was addressing a public meeting in Lakhimpur. Scaling up the BJP’s campaign for next year’s Lok Sabha elections, he also addressed another public meeting on Friday in Biswanath Chariali – the latest in a string of such meetings over the past week.

On Tuesday, the ECI had published a draft proposal for delimitation of the Lok Sabha and Assembly constituencies in Assam. The ongoing exercise is the first in Assam since 1976.

“Few days back, with the efforts of the Assam government and the Central government, the



ECI published a draft of delimitation of our constituencies. If this draft is approved and comes into reality, then the people of Assam will be dominant in 102 constituencies and the people of Assam will be able to elect their representatives,” Sarma said.

Referring to fears of “illegal immigration” from Bangladesh and subsequent demographic changes, Sarma invoked the slogan “jati-mati-bheti” (community-land-foundation), which was first used when BJP came to power in the state in 2016.

## ● PARTIES RESOLVE TO CONTEST TOGETHER

# Much-awaited Oppn meet off to a good start

**Seat-sharing talks to be held at Shimla meet, said Nitish**

**MANOJ C G & SANTOSH SINGH**  
Patna, June 23

IT WAS AS good as they could have hoped for. The top leaders of as many as 15 Opposition parties held their much-anticipated Patna meeting on Friday and, after deliberations lasting over four hours, announced that they would fight the 2024 Lok Sabha elections together.

As parties had indicated earlier, they did not get into the nitty gritty of seat-sharing or electoral adjustments at this first meeting, leaving the tricky issues for later talks. They also announced the venue for the next meeting: Shimla in Congress-ruled Himachal Pradesh, on either July 10 or 12.

The one sour note in the cordial exchange was a tiff between Congress president Mallikarjun Kharge and Aam Aadmi Party supremo Arvind Kejriwal over the latter’s insistence that the Congress clarify its stand on a Delhi ordinance passed by the Centre. Sources said Kharge stuck to his guns, and had the support of most parties on the matter.

All the 32 leaders from the 15 parties present backed unity to take on the BJP in the 2024 Lok Sabha elections. Sources said JD(U) supremo and Bihar Chief

Minister Nitish, who put together the meeting, told the leaders that many more smaller parties – at least 10 in his estimation – will join the Opposition camp closer to the 2024 elections.

Sources said Rahul told the parties that he had not brought any “past likes and dislikes” to the table, and he believed they needed to be together, “whatever it took”.

He was apparently referring to NCP chief Sharad Pawar’s mention of remarks by Rahul on Hindutva ideologue VD Savarkar, which had soured ties between the Congress and ally Shiv Sena (UBT).

At the joint media briefing later by leaders of 13 parties, addressed by Nitish, Kharge, Trinamool Congress chief and West Bengal CM Mamata Banerjee, among others, the parties said they will fight the 2024 elections together. Describing Friday’s meeting as “very good”, Nitish said seat-sharing talks would be held at the Shimla meeting, and that such unity was needed at a time when “even history is being changed”.

The AAP skipped the press conference. Rahul said that there may be “small differences” between the parties, but “we all have decided to work together with flexibility”. He said Opposition unity was a process which would be taken up strongly. Kharge noted that parties of all regions covered by Rahul during his Bharat Jodo Yatra were part of the Opposition unity efforts.



Opposition leaders in Patna on Friday.

During the talks, sources said, Pawar suggested a joint statement before the media, but the AAP-Congress tiff perhaps prompted the leaders to shelve the idea. The Left parties suggested drawing up a common minimum programme, but there were not many takers.

The elephant in the room was clearly the issue of seat-sharing and seat adjustments. Sources said RJD chief Lalu Prasad told the Congress that it should show large heartedness, and that the biggest party in every state should lead the fight in that state, with the others extending support and cooperation.

Mamata agreed with this, adding that the Congress could count on the support of other parties in states where it is formidable.

Sources said Congress leaders Kharge and Rahul sought to

set the right tone by letting other leaders speak first.

“Nitish spoke first. When the Congress was asked to speak... Kharge said since the Congress is the largest party, it will speak last and listen to everybody first,” a leader said.

Lalu appreciated the Congress’s gesture. There was consensus that issues like a policy document and seat adjustments can be taken up in subsequent meetings.

While he lost no time distancing himself from the gathering as soon as it got over, during the talks, Kejriwal suggested that parties “nurture a bond of unity” and strive to ensure one-on-one contests against the BJP. He is learnt to have also suggested that parties put on hold plans for expansion in newer territories till the Lok Sabha elections.

When Kejriwal demanded

that the Congress announce its stand on the Delhi ordinance – taking away substantial powers of the Delhi government – at the press conference, Kharge refused.

He said while the party would not support anything that is “anti-Constitutional”, it would take a position after internal discussions, and in time for the next Parliament session, where the ordinance will come up for ratification.

Sources said most of the other leaders supported the Congress, and that Mamata intervened to play the referee when the verbal exchange between the two threatened to become ugly.

As Kejriwal pressed on, PDP chief Mehbooba Mufti reminded the AAP of its vociferous support to the Centre’s move to abrogate Article 370 and bifurcate J&K into two Union territories, unlike the

other Opposition parties.

DMK chief and Tamil Nadu CM MK Stalin favoured different tactics and strategies for different states, when it comes to seat-sharing. He said ideas like common candidates can be explored.

CPM general secretary Sitaram Yechury argued that parties should focus on the issue of livelihood and the hardship faced by people.

Sena (UBT) leader Thackeray said parties might have different ideologies but “the nation was more important”.

At the press conference, Mamata made a mention of the fact that veterans Pawar and Lalu were involved with the unity effort, acknowledged Rahul and Kharge’s presence on the dais, and thanked Nitish for making “a good beginning”. “We are also patriotic and say Bharat Mata Ji. We are also hurt when Manipur is burning,” she said, adding that there was fear that the “descent towards dictatorship” meant the country might not see elections in 2029.

Lalu, in long recuperation after a kidney transplant, indicated he was back in form. “I am fit now. Ab Modi ko fit karenge (Now, we will sort out Modi),” he quipped, going on to suggest to Rahul that he get married. “There is still time. We will be happy to be part of your wedding party.”

Omar said it was ironic that the Prime Minister was talking about democracy in the US. “I wonder why it has not reached Jammu and Kashmir yet. There has been Central rule for five years now.”

NOTICE BY WAY OF SUBSTITUTED SERVICE UNDER RULE 38 OF NCLT RULES, 2016 READ WITH ORDER V RULE 20 OF CODE OF CIVIL PROCEDURE, 1908

**IN THE NATIONAL COMPANY LAW TRIBUNAL, GUWAHATI BENCH**

L.S. POWER CONTROL PRIVATE LIMITED V. SINCERPLUS INTERIOR PRIVATE LIMITED C.O. (IB)/1240(MB)/2022

TO,

**SINCERPLUS INTERIOR PRIVATE LIMITED**  
C/401, MAHANANDA NAGAR CHS LTD  
C&D WING KURLA NEW MILL ROAD KURLA W  
MUMBAI, MAHARASHTRA – 400070

WHEREAS, L.S. Power Control Private Limited has filed a petition bearing C.O. (IB)/1240(MB)/2022 before the Hon'ble NCLT, Mumbai Bench-IV under Section 9 of the Insolvency and Bankruptcy Code, 2016, whereas, the Hon'ble NCLT, Mumbai Bench permitted the undersigned to serve you the Addressees through newspaper publication.

TAKE NOTICE that the above-captioned matter will now be listed on 03.07.2023 before the Hon'ble National Company Law Tribunal, Mumbai Bench-IV. You may either appear in person or through your Authorized Representative.

Take notice that, in default of your appearance on the day above mentioned, the petition may be heard ex-parte.

L.S. POWER CONTROL PRIVATE LIMITED

**LTIMindtree Limited**  
(Formerly Larsen & Toubro Infotech Limited)  
CIN: L72900MH1996PLC104693  
Registered Office: L&T House, Ballard Estate, Mumbai - 400 001, India  
Tel No: +91 22 6776 6776; Fax No: +91 22 4313 0997  
Email: investor@ltimindtree.com; Website: www.ltimindtree.com

**NOTICE OF 27<sup>th</sup> ANNUAL GENERAL MEETING AND E-VOTING INFORMATION**

NOTICE is hereby given that the **Twenty-Seventh (27<sup>th</sup>)** Annual General Meeting ('AGM') of the Members of LTIMindtree Limited will be held on **Monday, July 17, 2023 at 3:45 p.m. (IST)** through Video Conference or Other Audio Visual Means, in compliance with the applicable provisions of the Companies Act, 2013 ('the Act') read with the Rules made thereunder, General Circular No. 10/2022 dated December 28, 2022 read with the circulars issued earlier on the subject by Ministry of Corporate Affairs ('MCA Circulars'), and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') read with SEBI's Circular No. SEBI/HO/CFD/PoD-2/PICIR/2023/4 dated January 05, 2023 read with the circulars issued earlier on the subject by SEBI ('SEBI Circulars') to transact the business set forth in the Notice convening the 27<sup>th</sup> AGM ('AGM Notice').

**Completion of dispatch of AGM Notice & Integrated Annual Report for FY-23:** In compliance with MCA Circulars and SEBI Circulars, the Company has despatched the AGM Notice and the Integrated Annual Report for FY-23 on Friday, June 23, 2023, via e-mail, to those Members whose e-mail address was registered with the Depositories/Company's Registrar and Share Transfer Agent viz. Link Intime India Private Limited.

The AGM Notice and the Integrated Annual Report is also available on the Company's website at: <https://www.ltimindtree.com/investors/>, on website of National Securities Depository Limited ('NSDL') at: <https://evoting.nsdl.com/>, and also on the website of the stock exchanges i.e. BSE Limited at: <https://www.bseindia.com/> and The National Stock Exchange of India Limited at: <https://www.nseindia.com/>.

**Inspection of documents:** All the documents referred to in the AGM Notice shall be available for inspection of the Members by accessing the NSDL platform at <https://www.evoting.nsdl.com>, during the remote e-voting period and during the 27<sup>th</sup> AGM.

**E-voting:** In accordance with the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, and Regulation 44 of the Listing Regulations and the Secretarial Standard-2 on General Meetings issued by the Institute of Company Secretaries of India, Members have been provided the facility to cast their vote on all resolutions set forth in the AGM Notice using electronic voting system (e-voting) provided by NSDL. Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on **Monday, July 10, 2023 ('Cut-off date')**, will be entitled to cast their vote by remote e-voting or e-voting during the AGM. The voting rights of the Members shall be in proportion to their shareholding to the total paid-up equity share capital of the Company as on the Cut-off date. Once a vote is cast by a Member, she/he will not be able to change it subsequently. Members can opt for only one mode of voting i.e. either through remote e-voting or e-voting at the 27<sup>th</sup> AGM. If a Member casts votes by both modes, then voting done through remote e-voting shall prevail. Detailed procedure for remote e-voting or e-voting during the AGM and to access the AGM is outlined in **Annexure-2** to the AGM Notice. The remote e-voting period begins on Thursday, July 13, 2023 at 9:00 a.m. (IST) (Server Time) and ends on Sunday, July 16, 2023 at 5:00 p.m. (IST) (Server Time). Thereafter, the remote e-voting module shall be disabled by NSDL for voting, and Members will not be allowed to vote. Members who have exercised their right to vote by remote e-voting may attend the AGM but shall not be entitled to cast their vote again. Any person who becomes a Member of the Company after despatch of the AGM Notice and the Integrated Annual Report for FY-23 and holds equity share(s) as on the Cut-off date, may refer to the procedure outlined in **Annexure-2** to the AGM Notice for procuring User ID & password and registration of e-mail ID, for e-voting and for attending the AGM. In case the Member is already registered with NSDL for remote e-voting, she/he may use the existing credentials for casting the vote.

**Dividend:** The Board of Directors at its meeting held on April 27, 2023, have recommended a final dividend of INR 40 per equity share of face value INR 1 each. The **Record Date** for the purpose of payment of final dividend, if approved at the 27<sup>th</sup> AGM, is fixed as **Monday, July 10, 2023**. For TDS related instructions on the dividend payment, Members may please refer **Annexure-1** to the AGM Notice.

Members who have not registered/updated their e-mail address and/or bank account details are requested to register/update the same in the records of the Company/Depository, as the case may be, in the following manner:

|                                                |                                                                  |
|------------------------------------------------|------------------------------------------------------------------|
| <b>Members holding shares in Demat form</b>    | Through their respective Depository Participant (DP)             |
| <b>Members holding shares in Physical form</b> | Through the Company's RTA i.e. Link Intime India Private Limited |

**Scrutinizer:** The Company has appointed Mr. Ashish Lalpuria of M/s. Ashish O. Lalpuria & Co., Practicing Company Secretaries (ICSI Membership No. FCS 9381 & CP No. 11155), as the Scrutinizer for scrutinizing the remote e-voting process as well as e-voting at the AGM in a fair and transparent manner.

For any queries relating to e-voting, Members may refer the Frequently Asked Questions (FAQs) and e-voting user manual available in the download section of [www.evoting.nsdl.com](https://www.evoting.nsdl.com) or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request to Mr. Anubhav Saxena, Assistant Manager at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in)

For LTIMINDTREE LIMITED

Tridib Barat

Date: June 23, 2023

Place: Mumbai

Company Secretary and Compliance Officer

**PUBLIC NOTICE**

**HAJI MIYA BALU MIYA PATHAN TRUST** invites Sealed Offers through its Trustees from experienced Developers for redevelopment /development of property belonging to the Trust bearing All that piece 147.16 sq mtrs or thereabouts bearing having CTS No. 3412 of Bhuleshwar Division in the registration District and sub-district of Mumbai city, together with building standing thereon known as Pathan Building, consisting of Ground plus three floor occupied by 21 tenants on monthly tenancy basis situated at Junction of Nizam Street & Masjid Cross Lane, Bhandi Bazar, Bldg., No. 15/27. The sealed offers shall be received by the

Trust within the period of 15 days from the date of publication of this Public Notice. The sealed offers must be accompanied by demand draft / pay order of Rs. 1,00,000/- drawn in favour of the Trust payable at Mumbai towards security deposit. The sealed offers received after expiry of 15 days and/or without security deposit will not be taken into consideration. The prospective Developers may visit the property of their own and inspect the same.

The sealed offers shall be opened by the Trustees at the address mentioned below on 08.07.2023 at 12:30 p.m. when all the prospective Developers may remain present who will be given an opportunity to consider and enhance their offers if they so desire. The development and alienation of the property is subject to the sanction of the Charity Commissioner. The Trustees reserve their right to accept and/or reject all or any of the offers without assigning any reasons there for.

Date: 24/06/2023

Place: Mumbai

Sd/-  
Shamshuddin Pathan  
Trustee,  
HAJI MIYA BALU MIYA PATHAN TRUST

**Will corner Cong in Rajasthan: BJP**

**RAJASTHAN BJP PRESIDENT** on Friday said the party will corner the Ashok Gehlot-led government on several issues, including corruption, atrocities on women and Dalits along with the law and order situation in the state, in a special campaign next month. In the last four-and-a-half years, the law and order situation has deteriorated in the state, CP Joshi said. “On all these issues, the BJP will corner the Rajasthan government,” he said. —PTI

**NOTICE OF LOSS OF SHARES OF TATA MOTORS LIMITED**

Regd. Off: Bombay House, 24 Homi Mody Street, Mumbai, Maharashtra-400001

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

| Name of the holder             | Folio No.  | No. of shares (Rs. 2/- FV) | Certificate No.(s) | Distinctive No.(s) |
|--------------------------------|------------|----------------------------|--------------------|--------------------|
| TANUJA DEMBLA AND SONIA DEMBLA | E2T3005992 | 1580                       | 7817               | 7711101<br>7712680 |

Sd/-  
Place: Mumbai Tanuja Dembla, Sonia Dembla  
Date : 24.06.2023 (Name of Applicants)

**FORM B PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF ATHARVA METALS PRIVATE LIMITED**

| Sr.No. | PARTICULARS                                                                        | DETAILS                                                                                                                                                          |
|--------|------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.     | Name of corporate debtor                                                           | Atharva Metals Private Limited                                                                                                                                   |
| 2.     | Date of incorporation of corporate debtor                                          | 01-11-2015                                                                                                                                                       |
| 3.     | Authority under which corporate debtor is incorporated/registered                  | ROC- MUMBAI                                                                                                                                                      |
| 4.     | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U74900MH2015PTC269756                                                                                                                                            |
| 5.     | Address of the registered office and principal office (if any) of corporate debtor | 102, A-wing, Bonzer Avenue CHS, Katrap Road, Near Hatti Bungalow & Old Petrol Pump, Badliapur East Thane - 421503                                                |
| 6.     | Date of closure of Insolvency Resolution Process                                   | 12.06.2023                                                                                                                                                       |
| 7.     | Liquidation commencement date of corporate debtor                                  | 12.06.2023 ( Order Copy Received on 22.06.2023)                                                                                                                  |
| 8.     | Name and registration number of the insolvency professional acting as liquidator   | Uday Shreeram Sakrikar<br>IBBI/PA-001/PA-P01230/2018-19/11927                                                                                                    |
| 9.     | Address and e-mail of the liquidator, as registered with the Board                 | 303, Rahul Vihar A, Lane Nos 8, Dahanukar Colony, Kothrud Pune, Maharashtra 411038<br>ipudaysakrikar@gmail.com                                                   |
| 10.    | Address and e-mail to be used for correspondence with the liquidator               | 303, Rahul Vihar A, Lane Nos 8, Dahanukar Colony, Kothrud Pune, Maharashtra 411038<br>ipudaysakrikar@gmail.com<br>atharvaliquidator@gmail.com (Process Specific) |
| 11.    | Last date for submission of claims                                                 | 22.07.2023                                                                                                                                                       |

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Atharva Metals Private on 12.06.2023, order copy received on 22.06.2023. The stakeholders of Atharva Metals Private Limited are hereby called upon to submit their claims with proof on or before 22.07.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Name and signature of liquidator : Uday Shreeram Sakrikar  
IBBI/PA-001/PA-P01230/2018-19/11927  
AFA Valid till 27.10.2023

Place Pune  
Date : 24.06.2023

**INDOSTAR CAPITAL FINANCE LIMITED**

Address: - Unit No. 505, 5th Floor, Wing 2/E, Corporate Avenue, Andheri-Ghatkopar Link Road, Chakala, Andheri (East), Mumbai – 400093, Maharashtra, India

**POSSESSION NOTICE Rule 8(1) of Security Interest (Enforcement) Rules, 2002**

Whereas the authorized officer of **Indostar Capital Finance Ltd** under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 07-03-2023 calling upon the Borrower, of 1) **KAILASH K BOTHERA 2) BOTHERA KRISHNAKUMAR M** to repay an amount mentioned in the notice being to **Rs 35603770/- (Three Crore Fifty-six lakhs three thousand seven hundred seventy only) (for LSMUM03817-180001317) + Interest @ 16% p.a. From 09/05/2023** and with future Interest + Statutory Expenditure + Legal Expenses + Incidental charges within 60 days from the date of publication of the notice on 11/03/2023.

The Borrower, the Co-Borrowers having failed to repay the amount in full, notice is hereby given to the borrower, Co borrower, Guarantor and the public in general that, the Authorized Officer has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Ordinance read with rule 8 of the said rules.

The Borrower, the Co-Borrowers in particular the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of immovable property, for an amount **Rs. being Rs 35603770/- (Three Crore Fifty-six lakhs three thousand seven hundred seventy only) (for LSMUM03817-180001317) as of 07/03/2023** and interest thereon @ 16% p.a. + Statutory Expenditure + Legal expenses + Incidental charges.

**SCHEDULE OF THE PROPERTY: All the place and parcel at the property mention below Property - UNIT NO 501, 502, & 503, 5TH FLOOR, BUSINESS CLASSIC CSL, NADIYAWALA COLONY 2, OPP CHINCHOLI BUNDER ROAD, MALAD(W) MUMBAI-400064.**

Possession Date: 19-06-2023

Date: 24.06.2023  
Place: MUMBAI.

Sd/- Basil Martyres (Authorised Officer)  
M/s. IndoStar Capital Finance Limited

**Manipur CM inspects rehabilitation centre sites**

**PRESS TRUST OF INDIA**  
Imphal, June 23

**MANIPUR CHIEF MINISTER** N Biren Singh on Friday inspected the sites for establishment of pre-fabricated homes for people displaced by ethnic violence and said that a section of those houses will be set up on the campus of a sericulture institute in Bishnupur district.

The government is working on the settlement of the affected families till normalcy is restored, Singh said at Kwakta during his first visit to affected areas outside the state capital since the violence broke out on May 3.

Earlier this week, he had said that the state government has decided to build 3,000-4,000 pre-fabricated houses within two months to accommodate people who had to flee from their houses during the ongoing violence in the north-eastern state that claimed more than 100 lives.



Guwahati, June 23

**THE FLOOD SITUATION** in Assam remained grim with about five lakh people reeling under the deluge, which has claimed one life so far, officials said on Friday.

Major rivers of the state, including the Brahmaputra, were flowing above the danger level at different places. The Met department has forecast heavy rain over the next few days which may further swell the water levels, they said.

An Assam State Disaster Management Authority (ASDMA) report said that 4.95 lakh people were hit by floods

till Thursday evening.

One person has been killed due to flooding in Tamulpur of Udalguri district.

A Central Water Commission (CWC) report said the Brahmaputra is flowing above the danger level at Nematighat (Jorhat) and Dhubri.

Among other rivers flowing over the red mark are Puthimari (Kamrup), Paglagiya (Nalbari) and Manas (Barpeta).

The Regional Meteorological Department has issued 'yellow' alert for Friday, asking people to be on watch and remain updated for heavy rain-fall and thunderstorm in some parts of the state. —PTI

**SALE NOTICE**

Sale of Sugar and B-Heavy Molasses produced during 2021-2022 crushing season by M/s K.P.R Sugar and Apparels Limited at its factory situate at Chinmegera Village, Afzalpur Taluka, Kalaburagi District in the State of Karnataka by the Commissioner for Cane Development and Director of Sugar, Government of Karnataka in terms of the Order of the Hon'ble High Court of Karnataka dated 13.06.2023 in I.A No.2/2022 in W.A No.200021/2023 c/w I.A No.1/2023 in W.A No.200169/2022.

**Description of Products**

| PRODUCT             | QUANTITY | INSPECTION DATE                                                 | DATE & TIME OF AUCTION | RESERVE PRICE                         |
|---------------------|----------|-----------------------------------------------------------------|------------------------|---------------------------------------|
| White Crystal Sugar | 36080 MT | All working days during working hours till 29.06.2023 5.00 P.M. | 03.07.2023 3.30 P.M    | Rs.32,000/- per MT (Rs.115.46 crores) |
| B-Heavy Molasses    | 45570 MT |                                                                 | 03.07.2023 4.30 P.M    | Rs. 10,000/- per MT (Rs.45.57 crores) |

**Terms and Conditions:**

- Auction will be conducted on "AS IS WHERE IS" "AS IS WHAT IS" "WHATEVER THERE IS BASIS" "NO RECOURSE BASIS" and for total quantity and not any portion thereof. The auction will be conducted at the Office of the Commissioner for Cane Development and Director of Sugar in the presence of the representatives deputed by M/s K.P.R Sugar and Apparels Limited and M/s NSL Sugars Limited.
- Payment 100% upfront and to be deposited in the prescribed account within 10 (Ten) days from the date of auction or prior to the date of removal whichever is earlier.
- Earnest Money Deposit (EMD) of 10% (Ten Percent) of the total value of each product shall be deposited 24 hours prior to auction time. The EMD is refundable to the unsuccessful purchaser without any interest within 10 (Ten) days after the conclusion of auction. In case of successful Purchaser, the EMD shall be adjusted against his final payment obligation. The EMD will be forfeited, if the successful purchaser withdraws his offer or failed to honour his payment obligations. **Interested parties may contact the office of the Commissioner for Cane Development and Director of Sugar, 5th Floor, KHB Building, Kaveri Bhavan, Bengaluru-560009 for further details including details required for remitting the EMD etc., on any working days between 11.00 A.M and 5.00 P.M**
- The price is ex-factory basis. Applicable Taxes and other levies are extra.
- The products should be removed within 30 days or such other period as may be extended with the consent of M/s K.P.R Sugar and Apparels Limited.
- The Commissioner for Cane Development and Director of Sugar, Karnataka has absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the auction or withdraw any products or portion thereof from the auction proceeding at any stage without assigning any reason thereof.

Date: 23.06.2023  
Place: Bengaluru

COMMISSIONER FOR CANE DEVELOPMENT AND DIRECTOR OF SUGAR KARNATAKA